

12.07 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

THIRD REPORT

SHRI NATHU RAM MIRDHA (Nagaur): I beg to present the Third Report of the Committee on Papers Laid on the Table.

12.7½ hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

NINETEENTH REPORT

SHRI PATTABHI RAMA RAO (Rajamundry): I beg to present the Nineteenth Report of the Joint Committee on Offices of Profit

12.08 hrs

CONSTITUTION (THIRTY-SECOND AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

DR HENRY AUSTIN (Ernakulam)
Sir, I beg to move

"That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India"

MR SPEAKER The question is

"That this House do further extend upto the last day of the next session the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India"

The motion was adopted.

12.8½ hrs.

CONSTITUTION (FOURTY-THIRD AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, I beg to move:

"That the Bill further to amend the Constitution of India, be taken into consideration."

Sir, under Article 316(2) of the Constitution, the Chairman and Member of a State Public Service Commission or a Joint Commission shall retire at the age of sixty years or hold office for a term of six years from the date on which they enter office, whichever is earlier. This has been the position ever since the Constitution came into force

As Hon Members are aware, in view of the status and functions assigned to Public Service Commissions under the Constitution, these Commissions have to be manned by persons of high calibre and integrity. To a great extent, this is possible only if the conditions of service of the members are made sufficiently attractive. One of these conditions is that persons who are offered the posts should have an opportunity to serve for reasonably long periods.

It is obligatory under the Constitution to appoint on these Public Service Commissions, to the extent of one-half of the members, persons who have served under the Government of India or the Government of a State. Eminent persons belonging to the academic sphere have also to be taken on the Commissions

In this context it is pertinent to note that the age of retirement of Government officers both at the Centre and in many States, has been raised from 55 to 58 years. Thus, the Government servants appointed on these